

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref :- U.O No. SWD-LIT/4/2021-01 Dated. 05-05-2021

GOVERNMENT ORDER NO:- 3465 –JK (LD) of 2021

DATED:- 11 - 05 - 2021

Sanction is hereby accorded to the appointment of Mr Virendar Kumar Manyal- Deputy Secretary to Government, Social Welfare Department as Officer Incharge (OIC) Litigation for the cases mentioned in Annexure to this Government Order pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 11 - 05 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Social Welfare Department
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


11/5
(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.3465-JK(LD) of 2021 dated 11.05.2021

| S.No | No and title of the case |
|------|--|
| 1. | CCP(s) No.524/2019 in SWP no.1029/2018, titled Sushma Kohli V/s Hirdesh Kumar & Ors. |
| 2. | WP no. 1751/2017, titledAsiya Majeed Wani V/s UT of J&K. |
| 3. | O.A. No.61/876 /2020,titled Ashok Dev Singh & 7(seven) Ors. V/S UT of J&K and Ors. |
| 4. | TA/61/364/2020, titled Nubeela Ruhee v/s J&K PSC and Ors. |
| 5. | WP no. 130/2019, titled Abdul Salam Bhat v/s State of J&K and Ors. |
| 6. | Contempt no. no.18/2020 in SWP no. 130/2019, titled Abdul Salam Bhat and Others V/s Bipul Pathak and Ors. |
| 7. | WP(C) No /2021, titledinod Sharma and 6 Ors., V/S UT of J&K and Ors. |
| 8. | WP© no. 2119/2019, titled Shahida Akhter and 4 Ors. V/s State of J&K and others. |
| 9. | Contempt (CCP) no. no.11/2021, CM no. 244/2021 in WP© no. 2119/2019, titled Shahida Akhter and 4 Ors. V/s Bipul Pathak and Ors. |
| 10. | WP© no. 2355/2019, titled Firdous Ahmad Shah. V/s State of J&K and others. |
| 11. | O.A no. 62/194/2021, titled Nazir Ahmad Mir V/S UT Of J&K. |
| 12. | O.A no. 62/166/2021, titled Maymoona Begun and 5 Ors. V/S UT of J&K and Ors. |
| 13. | WP© no. 2360/2019, C M No. 4482/2019, C/W Wp© no. 2119/2019, 2355/2019, titled Zubaida Akhter V/s State of J&K and others. |
| 14. | CCP no. 505/2019 in SWP no. 1858/2018, titled Tanveer Zahid v/s State of J&K and Ors. |
| 15. | WP© no.675/2021, titled Shaista Aslam and 15 Ors. V/s Union Of India and Ors. |
| 16. | PIL No. /2021, titled Gh. Mustafa Deedad and Ors. V/s Union Of India and Ors. |
| 17. | WP(c) PIL No. 29/2020 Titled National Federation of Blind V/s UT of J&K |